

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 405 OF 2010

Monday, this the 28th day of June, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

Abdul Rahuman A.K
(Ex-Casual Labourer) , Southern Railway
Madurai Division, Madurai
Residing at : Ambazha Thodika
Cheroopa Post
Mavoor, Calicut – 673 661

... **Applicant**

(By Advocate Mr. TCG Swamy)

versus

1. Union of India represented by the
General manager
Southern Railway
Headquarters Office, Park Town P.O
Chennai – 3
2. The Divisional Railway Manager
Southern Railway, Madurai Division
Madurai
3. The Divisional Personnel Officer
Southern Railway, Madurai Division
Madurai

... **Respondents**

(By Advocate Mr.P.Haridas)

The application having been heard on 28.06.2010, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

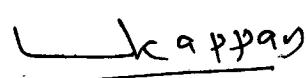
The applicant claims that he is entitled for absorption in the
Railway service on the basis of the orders passed by this Tribunal in OA
439/08 and similar OAs. The case of the applicant is that he has been
retrenched during 1985-86 and he has got more than 206 days of casual



service with Railways. If so, he claims that his case for appointment or absorption shall be considered. However, he had submitted an application before the 3rd respondent, which is still pending. We are afraid that the application is dated 30.05.2009 and the delay in not taking remedy before any Tribunal or Court alone will suffice his case for dismissal. However, applicant has submitted Annexure A-2 representation. It is the duty of the 3rd respondent to consider and dispose of the same within a reasonable time. The OA itself can be disposed of at the admission stage by directing the 3rd respondent to dispose of Annexure A-2 representation within a reasonable time, at any rate, within sixty days from the date of receipt of a copy of this order. Ordered accordingly. No order as to costs.

Dated, the 28th June, 2010.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

vs